

[Secretary]

186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court Judges (Conditions of Service) Amendment Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 24th September, 1964, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(ii) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 24th September, 1964, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(iii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th September, 1964, agreed without any amendment to the Representation of the People (Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 22nd September, 1964.'

13.26 hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 7th September, 1964.

PUBLIC ACCOUNTS COMMITTEE

TWENTY-SEVENTH REPORT

Shri Morarka (Jhunjhunu): I beg to present the Twenty-seventh Report of the Public Accounts Committee on Audit Report (Civil) on Revenue Receipts, 1964.

STATEMENT RE: SUPREME COURT JUDGEMENT RELATING TO NATIONALISATION OF BUS ROUTES IN KURNOOL DISTRICT

Mr. Speaker: Shri Asoke K. Sen.

Shri S. M. Banerjee (Kanpur): Sir, before he makes a statement, I have to submit something. This is a judgment of 27th January, 1964. . . .

Mr. Speaker: Let him make a statement.

Shri S. M. Banerjee: Before he makes a statement, I want to say something. Something was mentioned during the debate and the Prime Minister was asked to read the judgment. After reading the judgment, what was the necessity of making the statement? Is he going to defend the Minister or what?

Mr. Speaker: Of course, that he has done. I have just called him; I am just asking him. Unless he stands up and says something, how can you ask something about it?

Shri S. M. Banerjee: The very fact that it is on the order paper. . . .

Mr. Speaker: No notice should be taken of whatever appears on the order paper unless it is brought to the notice of the House.

The Minister of Law and Social Security (Shri A. K. Sen): Mr. Speaker, Sir,

Mr. Speaker: How long is that statement?

Shri A. K. Sen: It is about seven pages.